

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC No(s).
16784-16786/2014

(Arising out of impugned final judgment and order dated 23/01/2013
in CMWP No. 19185/2003,23/01/2013 in CMRA No.
186370/2013,15/05/2014 in CMWP No. 19185/2009,15/05/2014 in CMDC
No. 186372/2013,15/05/2014 in CMWP No. 19185/2003,15/05/2014 in
CMRA No. 186372/2013 passed by the High Court Of Judicature at
Allahabad)

PREMA KUMARI

Petitioner(s)

VERSUS

M/S S.N. STEEL AND TRADERS AND ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 22/01/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Basawa Prabhu S. Patil, Sr. Adv.
Mr. Sunil Kumar Singh, Adv.
Mrs. Mukti Singh, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(VINOD KR. JHA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER

Signature Not Verified

Digitally signed by
Vinod Kumar
Date: 2015.01.24
13:53:00 IST
Reason: